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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI.

O.A. No. 1311/90

New Delhi this 26th August, 1994.

Shri L.S.Verma,  
Asstt. Engineer (Water Supply),  
Northern Railway,  
Head Quarter Office,  
Baroda House,  
New Delhi

.....Applicant

Shri B.S.Maine, Advocate

Versus

Union of India: through

1. The General Manager,  
Northern Railway,  
Baroda House,  
New Delhi

.....Respondent

(None for the respondent)

JUDGMENT

By Hon'ble Mr. S.R. Adige, Member (A)

In this application, Shri L.S.Verma, Assistant Engineer, Northern Railway, New Delhi has sought interpolation in the seniority list of Inspector of Works (IOW), dated 12.3.63, with consequential benefits flowing therefrom including promotion in Group 'C' Class III Category, which he claims permissible to him from the date his juniors have been promoted in the higher scale.

2. This application was admitted on 28.8.90 leaving the question of limitation open to be decided at the appropriate stage.

3. The respondents have taken the stand that this application is hopelessly time barred and, therefore, is hit by Sections 20 and 21 A.T. Act as the cause of action relate to 1963 i.e. 27 years prior to the filing of the O.A., and over 34 years, if

reckoned from today.

4. It is well settled that the Tribunal has no jurisdiction in the matters where the cause of action arises prior to three years before the date of inception of the Tribunal which is 1.11.85. Under the circumstances, this application is hit by limitation and lack of jurisdiction. Therefore, going without/into the merit of the case, this application is dismissed. No costs.

Lakshmi Swaminathan  
(LAKSHMI SWAMINATHAN)  
Member (J)

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(S.R. ADIGE)  
Member (A)

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